

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-07-2024 AT 10:30 AM**

CP (IB) No. 53/9/HDB/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Telanagan State Road Transport Corporation **...Operational Creditor**

AND

M/s. Suchir india Hotels & Resorts Pvt Ltd **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for the Operational Creditor. Proof of service not filed.
Learned counsel Mr D K Srinivas for Corporate Debtor present.
Proof of service not filed. It is brought to our notice that this Tribunal dated 08.07.2024 passed a conditional order and the same is not complied. Hence the **company petition is dismissed. No costs.**
Later learned proxy counsel Mr Harsh Chowdary for Operational Creditor present and stated that proof of service has been taken and according to the same is kept on hold. Therefore, the learned counsel for Operational Creditor is directed to file the same, however the same is not filed.
Call on 31.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)